

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF AVINASH EM PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	AVINASH EM PROJECTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	31 st January 2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2006PTC145665
5.	Address of the registered office and principal office (if any) of corporate debtor	As per MCA Records as on CIRP Commencement Date: 308 NATIONAL ARCADE PLOT NO 4 LSC MAIN ROAD GAZIPUR, DELHI GAZIPUR, DELHI
6.	Insolvency commencement date in respect of corporate debtor	13 th July 2023 (Date of order of Hon'ble Adjudicating Authority) 18 th July 2023 (Date of receipt of orders through NCLT website)
7.	Estimated date of closure of insolvency resolution process	09 th January 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SUMIT SHUKLA IBBI Registration No - IBBI/IPA-003/IP-N00064/2017-18/10550 AFA valid till 19 th Dec 2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-4/702, Krishna Apra Gardens, Plot No 7, Vaibhav Khand, Indrapuram, Ghaziabad-201014 Email: sumit_shukla@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office: 401, Tower - C, I-Thum, Plot No A-40, Sector-62, Noida, Distt Gautam Budh Nagar, 201309 Process email: cirpavinashem@gmail.com
11.	Last date for submission of claims	1st August 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based upon the information available class of creditors are not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable in per submissions in Para 12 of this form A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, Court II, New Delhi has ordered the commencement of a corporate insolvency resolution process of the AVINASH EM PROJECTS PRIVATE LIMITED on 13th July 2023

The creditors of AVINASH EM PROJECTS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 01st August 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 [NOT APPLICABLE], shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NOT APPLICABLE] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Sumit Shukla
Interim Resolution Professional
IBBI Registration-IBBI/IPA-003/IP-N00064/2017-18/10550

Date: 20th July 2023

Place: NOIDA

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